

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

21.09.2011

OA No. 435/2011

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant.

The O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

S. Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 435/2011

DATE OF ORDER: 21.09.2011

CORAM

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

R.S. Meena S/o Giriraj Singh, by caste Meena, aged about 56 years, R/O 12 Prem Nagar, Alwar, presently working as Sub Post Master, Sikri (Nagar). District Bharatpur.

...Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Superintendent Post Offices, Bharatpur Dn., Bharatpur.
4. Post Master, Deeg HO, Deeg.

...Respondents

ORDER (ORAL)

This is third round of litigation. The present Original Application has been filed by the applicant that the respondents have not considered his representation. This Bench of the Tribunal vide order dated 25.07.2011 in OA No. 306/2011 (Annex. A/13) had directed the respondents to consider the representation of the applicant dated 05.07.2011 and pass speaking order why the sum of Rs. 10,000/- had been deducted from his salary. It appears that the respondents have not yet considered and decided the representation of the applicant dated 05.07.2011. From the bare perusal of the order dated 25.07.2011 passed by this Bench of the Tribunal in OA No. 306/2011, it appears that no specific time was given to the respondents to consider the representation of the applicant,



therefore, we deem it proper to direct the respondents to consider the representation of the applicant dated 05.07.2011, as earlier directed in OA No. 306/2011 vide order dated 25.07.2011, within a period of one month from the date of receipt of a copy of this order and communicate the decision so taken on the representation to the applicant. The applicant is given liberty to file substantive Original Application, if any adverse order is passed against his interest.

2. With these observations and directions, the present Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

kumawat